

**THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET**

APPLICATION NO.: _____

Applicant(s)

Respondent (s)

Advocate for Applicant (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
	<p><u>27.05.2008.</u></p> <p><u>CP 33/2007 (OA No. 371/2003)</u></p> <p>Mr. C.B. Sharma, Counsel for applicant. None present for respondents.</p> <p>Learned counsel for the applicant submits that against the <i>impugned judgement of this Tribunal, the respondents have filed a Writ Petition before the Hon'ble High Court and the Hon'ble High Court has granted the stay.</i></p> <p>In view of what has been stated above, we are of the view that it <i>will not be useful to keep this Contempt Petition pending. Accordingly, the same shall stand disposed of.</i> However, it is clarified that in case the interim stay is vacated by the Hon'ble High court or the Writ Petition filed by the respondents is dismissed, <i>it will be open for the applicant to file fresh Contempt Petition or to move a Misc. Application for reviving this Contempt Petition.</i></p> <p>With these observations, this Contempt Petition is disposed of. Notices issued to the respondents are hereby discharged.</p> <p><i>[Signature]</i> (J.P. SHUKLA) MEMBER (A)</p> <p><i>[Signature]</i> (M.L. CHAUHAN) MEMBER (J)</p> <p>AHQ</p> <p><i>G. J. S. S. 1/2/2008</i></p>